

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4368  
ANSWERED ON:20.12.2011  
VALIDITY OF ARM LICENCES  
Mithlesh Shri

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the post of Arms Licensing Authority/Administrator of Delhi was abolished in the light of the 69th Amendment to the Indian Constitution;
- (b) if so, the name of the Appellate Authority before whom an appeal can be made on cancellation of arms licences by the licensing authority;
- (c) whether the Union Government has granted powers to the Government of the NCT of Delhi (GNCT) to convert arms licences to all India validity;
- (d) if so, the details thereof;
- (e) whether the Government has not sought any consent from the GNCT for converting the validity of arms licence to all India licences;
- (f) if so, the reasons therefor;
- (g) whether the Delhi Government has submitted any request to extend the validity of armed licences to certain category throughout the country; and
- (h) if so, the outcome thereof ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a): No Madam.
- (b): The question does not arise.
- (c) & (d): In the year 2010, the Government of India has stipulated that State Governments and Union Territories may allow area validity maximum upto three adjoining States, in case of Non-Prohibited Bore (NPB) arms licences and also to consider all India validity requests at State level for
  - (i) sitting Union Ministers / MPs,
  - (ii) Personnel of Military, Para-Military,
  - (iii) officers of All India Services,
  - (iv) officers with liability to serve anywhere in India, and
  - (v) sports persons. It has been stated that requests from above categories of applicants may be approved at the level of Secretary (Home) of the State concerned. In the case of applicants not covered by the above categories, the State Government shall seek prior concurrence of MHA with full justification in deserving cases.
- (e) & (f): In accordance with the guidelines issued by Government of India in 2010 the State Governments and Union Territories are required to give full justification in deserving cases while recommending grant of all India validity to arms licences.
- (g): No Madam.
- (h): The question does not arise.